GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *281

TO BE ANSWERED ON THE 01STJANUARY, 2019 / PAUSHA 11, 1940 (SAKA)

PENSION POLICY FOR CAPF

*281. SHRI DEEPENDER SINGH HOODA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the current pension policy under which the benefits are being availed by the Central Armed Police Forces(CAPF) personnel;
- (b) whether there is a demand for 'One Rank One Pension' (OROP) by CAPF personnel also and if so, the details thereof;
- (c) whether there is a strong demand by CAPF Ex-Servicemen for shifting back to pre-2004 Pension Scheme;
- (d) if so, whether the Government has taken any action or is planning to take action to fulfil the demand for OROP and pre-2004 Pension Scheme for CAPF personnel; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO REPLY OF LOK SABHA STARRED QUESTION NO. *281 ASKED BY HON'BLE MEMBER OF LOK SABHA SHRI DEEPENDER SINGH HOODA FOR ANSWER ON 01.01.2019

There is a demand by the CAPF personnel for reversion to the old pension scheme for the personnel who joined service after 01.01.2004. There is also a demand for 'One Rank One Pension (OROP)' by the CAPF personnel on the line of Defence personnel.

However, all new entrants who joined the Central Government Service w.e.f. 01.01.2004 except the Armed Forces, are covered under the new restructured Defined Contribution Pension System which replaced the previous system of Defined Benefit Pension System. The personnel who joined prior to the aforesaid date continue to be governed by the pension scheme under the Central Civil Services (Pension) Rules, 1972.

Subsequently, the Government of India has issued orders extending certain benefits as applicable under the old pension scheme to the Central Government Servants covered under new pension scheme on provisional basis. These benefits, inter-alia, include invalid pension, retirement gratuity, family pension in case of death in service, disability pension in case of discharge of duty due to disease/injury, extra ordinary pension in case of death in service attributed to Government duty etc.

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As regard to OROP as demanded by the CAPF personnel, it is stated that the Defence personnel are governed by Defence Pension Rules, while the CAPF personnel are governed by CCS (Pension) Rules, 1972 and New Pension Scheme (NPS). The OROP was introduced for Defence personnel in consideration of their early age of retirement in the Government services. CAPF personnel retire at the age of 57 yrs/60 yrs depending on their ranks.
